

[Translation]

**Procedure for FDI**

1617. SHRI RAMPAL SINGH :

SHRI ANAND RATNA MAURYA :

Will the Minister of INDUSTRY be pleased to state:

(a) whether the industrialists from United States have requested to the Union Government to simplify the procedure for investment in the broadcasting sector;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) No, Sir. No such proposal has been received from the industrialists from United States.

(b) and (c) Does not arise.

[English]

**Investment Limit of SSI**

1618. SHRI SUSHIL KUMAR SHINDE :

SHRI SURENDRAN CHENGARA :

SHRI AJAY CHAKRABORTY :

SHRI CHAMAN LAL GUPTA :

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government propose to reduce the investment limit for Small Scale Industries from 3 crore to 1 crore;

(b) if so, the reasons therefor;

(c) the affect on the SSI as a result thereof?

(d) whether the Government propose to continue the reservation of items meant for small scale sectors; and

(e) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) Yes, Sir. Prime Minister had announced on 29th April, 1998 in the Seminar organised by Laghu Udyog Bharati that investment limit for small scale industries will be reduced from Rs. 3 crore to Rs.1 crore. Necessary follow-up action, based upon the announcement of the Prime Minister, is being taken.

(b) and (c) A large number of SSI Associations have been demanding lowering down the investment ceiling as they were apprehending cornering away of credit by new segment of SSI Sector and competitions therefrom.

(d) and (e) Yes, Sir. The reservation policy of the Government will continue. However, the reserved item list is reviewed from time to time keeping in view the prevailing economic and other factors.

**Death Claim Cases Pending with LIC**

1619. SHRI ASHOK NAMDEORAO MOHOL :

SHRI MADHAVRAO PATIL :

Will the Minister of FINANCE be pleased to state:

(a) the number of death claim cases pending for settlement with the Life Insurance Corporation of India for more than three years, zone-wise;

(b) the reasons for delay in settlement of such cases; and

(c) the steps taken by the Government for speedy settlement of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) LIC have reported that the total number of death claim cases pending for settlement with them for over three years on 31.3.1998 is 917. Zone-wise details are as follows:

	Name of Zone	Cases
1.	Northern	44
2.	North-Central	122
3.	Central	2
4.	Southern	29
5.	South-Central	177
6.	Eastern	72
7.	Western	471
	<b>Total</b>	<b>917</b>

(b) The reasons for delay in settlement of such claims are generally non-receipt of requirements from the claimants, legal dispute regarding title to the policy moneys, non-availability of latest address of the claimant, early claim investigations etc.